

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

D.A. No. 649/91

~~Text~~

Dt. of Decision: 23.2.93

Mr. P. Prabhakar Rao

Petitioner

Mr. V. Venkateswara Rao

Advocate for
the Petitioner
(s)

Versus

UOI and 2 ors.

Respondent.

Mr. NV Ramana

Advocate for
the Respondent
(s)

CORAM:

THE HON'BLE MR. R. Balasubramanian, Member (Admn.)

THE HON'BLE MR. T. Chandrasekhara Reddy, Member (Judl.)

1. Whether Reporters of local papers may be allowed to see the judgment?
2. To be referred to the Reporters or not?
3. Whether their Lordships wish to see the fair copy of the Judgment?
4. Whether it needs to be circulated to other Benches of the Tribunal?
5. Remarks of Vice-Chairman on Columns 1, 2, 4 (to be submitted to Hon'ble Vice-Chairman where he is not on the Bench.)

svl/

HRBS
M(A)

HTCSR
M(J)

(26)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO.649 of 1991

DATE OF JUDGMENT: 23rd February 1993

BETWEEN:

Mr. P. Prabhakar Rao

..

Applicant

AND

1. The Union of India represented by
The Secretary to Government of India,
Department of Mines,
Ministry of Steel & Mines,
New Delhi.
2. The Director General,
Geological Survey of India,
Calcutta.
3. The Deputy Director General,
Geological Survey of India,
Southern Region, ~~Boulda~~ Boulda
Hyderabad.

..

Respondents

COUNSEL FOR THE APPLICANT: Mr. V. Venkateswara Rao

COUNSEL FOR THE RESPONDENTS: Mr. N.V. Ramana, Addl. CGSC

CORAM:

Hon'ble Shri R. Balasubramanian, Member (Admn.)

Hon'ble Shri T. Chandrasekhara Reddy, Member (Judl.)

contd....

.. 2 ..

JUDGMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE
SHRI R.BALASUBRAMANIAN, Member (Admn.)

This application was filed by Shri P. Prabhakara Rao with a prayer to direct the respondents to correct his date of birth from 6.7.1938 to 29.8.1942 and to set-aside the Memo No.10043/25012/1/6/62/15-A, dated 16.11.1990 by which the respondents rejected his prayer.

2. Heard Shri V.Venkateswara Rao for the applicant and Shri V.Rajeswara Rao appearing for Mr. N.V.Ramana, Additional Standing Counsel for the Respondents. We have seen the memo dated 16.11.1990. The respondents have rejected the claim of the applicant on the sole ground that it was not in accordance with the Ministry of Home Affairs, Department of Personnel & Administrative Reforms Notification dated 30.11.1979. This means that the request has been turned down on the ground that the applicant ^{the alteration} ~~has not sought for~~ ^{been} within the time stipulated in the Notification dated 30.11.1979. The law on this point has already ^{been} laid down by the Full Bench of this Tribunal reported in 1990 SLR Vol.I p-264. Following the law laid down ^{by} _{in the} the Full Bench _{case referred to,} we set-aside the impugned order dated 16.11.1990. The applicant is at liberty to make a representation supporting his claim duly with ^{evidence} ~~all documents~~ and the respondents are directed to examine the case of the applicant on

2b

contd....

Wife

(28)

.. 3 ..

merits and pass final orders thereon within a period of four months from the date of receipt of such a representation from the applicant supported by the required evidence. The applicant is, however, at liberty to approach this Tribunal if he is aggrieved with such a final order passed on his representation.

3. The O.A. is accordingly disposed of with no order as to costs.

(Dictated in the open Court)

R. Balasubramanian

(R. BALASUBRAMANIAN)
Member (Admn.)

T. Chandrasekhar Reddy
(T. CHANDRASEKHARA REDDY)
Member (Judl.)

Dated: 23rd February 1993.

812/3/93
Dy. Registrar (J)

To

1. The Secretary to Govt. of India,
Union of India, Dept. of Mines,
Ministry of Steel & Mines, New Delhi.
2. The Director General, Geological Survey of India,
Calcutta.
3. The Deputy Director General, Geological Survey of India,
Southern Region, Hyderabad.
4. One copy to Mr. V. Venkateswar Rao, Advocate, CAT. Hyd.
5. One copy to Mr. N. V. Ramana, Addl. CGSC. CAT. Hyd.
6. One spare copy.

vsn

pvm

P28/1
28/2
28/3

TEMED BY

COMPARED BY

CHECKED BY 3

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. V. NEELADRI RAO : V.C.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. CHANDRA SEKHAR REDDY : MEMBER (J) T

AND

THE HON'BLE MR.

DATED: 23-2-1993

OKER/JUDGMENT:

R.P./C.P/M.A. No.

in

M.A. No.

649/91

T.A. No.

(W.P. No.)

Admitted and Interim directions issued.

Allowed

Disposed of with directions

Dismissed as withdrawn

Dismissed

Dismissed for default

Rejected/Ordered

No order as to costs.

pvm

